

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION No. of

Applicant(s):

Respondent(s) :

Advocate for

Applicant(s) :

Respondent (s) :

Notes of the registry	Orders of the Tribunal
	<p><b><u>OA No. 290/00372/2015</u></b> <b><u>(Prashant Singh v. UOI &amp; Ors.)</u></b></p> <p><u>Date of Order : 09.09.2015</u></p> <p>Mr. Sandeep Singh Shekhawat, present, for the applicant.</p> <p>Matter relates to Jaipur Bench.</p> <p>DB not formed.</p> <p>Matter pertains to selection in Central Electronics Engineering Research Institute in the Department of Scientific and Industrial Research under the Ministry of Science and Technology. Issue notices to the respondents by dasti.</p> <p>Heard on IR. Counsel for the applicant submitted that as per Annexure-A/4, dated 27.03.2015 posts for Scientist and above categories were advertised and the applicant filled his application (Annexure-A/3) but the applicant did not get the call letter for interview. Counsel for the applicant also submitted that the interviews for various posts will be starting from tomorrow i.e. 10<sup>th</sup> September, 2015 and will continue. In this regard, counsel for the applicant contended that he is also challenging the criteria which appears to be arbitrary as may be seen from Annexure-A/5 (pages 60 &amp; 61 of the OA) where for the same qualification even the percentage of marks is different and prayed that the entire selection process may be stayed or in the alternative the respondents may be directed to keep one post vacant for the applicant. On query that there are different</p>



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heads and activities in the posts advertised, he specifically prayed regarding post at serial No.5 in ASE 1(a) in UR category.

Considered the aforesaid contentions and perused the record. As the applicant has challenged the criteria for selection, it will be essential to hear the respondents in this regard before grant of IR prayed for. However, to maintain the balance of convenience, it is directed that the selection to the post mentioned at serial No.5 in the advertised i.e. ASE 1(a) may not be finalized till the next date of hearing. It is made clear that this direction will not be a bar to the respondents to carry on with the selection process.

Counsel for the applicant is directed to serve the notices on the respondents well before next date of hearing.

As the matter pertains to the Jaipur Bench, office is directed to send the file to the Jaipur Bench as per rules in force.

Put up the matter on 17.09.2015 before the CAT, Jaipur Bench.



[Meenakshi Hooja]  
Administrative Member

Rss